

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Allahabad this the 01st day of January 2002.

Original Application no. 1544 of 2001.

Hon'ble Maj Gen K.K. Srivastava, Administrative Member.

Smt. Suresh Mehrotra,
W/o late Ram Nath Mehrotra,
R/o 9/229, Bag Mujaffar Khan,
Agra.

... Applicant

By Adv : Shri P. Srivastava
Shri S. Srivastava

Versus

1. Union of India,
through the Secretary,
Ministry of Defence,
New Delhi.
2. Director General,
Defence Estates,
West Block-4, R.K. Puram,
New Delhi.
3. Director, Defence Estate,
17, Kariyappa Road,
Lucknow.
4. Defence State Officer,
Agra.

... Respondents

By Adv : Sri G.R. Gupta

.....2/-

ORDER

Hon'ble Maj Gen KK Srivastava, Member-A.

In this OA under section 19 of the A.T. Act, 1985, the applicant Smt. Suresh Mehrotra, has prayed for quashing the impugned order dated 17.10.2001 (Ann A-1) so far as it pertains to the applicant regarding promotion from UDC to TA and posting the applicant from Agra to Delhi.

2. The facts leading to this OA are that the applicant was appointed as LDC in the office of Defence Estate Officer, Agra. She was promoted as UDC in the year 1981 and is continuing in the same office. She received promotion cum transfer order dated 17.10.2001 on 30.10.2001. Learned counsel for the applicant submitted that the applicant in the present circumstances is unable to move from Agra to Delhi. Her husband died on 16.1.2001 and the applicant is also a heart patient. She has represented respondent no. 2 that she is DGDE on 19.11.2001 for change of posting followed by a subsequent representation dated 26.12.2001 as UDC and praying that she be allowed to work at Agra and the applicant is willing to forgo the promotion.

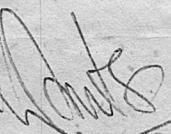
3. In view of the facts stated above the OA is finally disposed of with the direction to the respondent no. 2 to decide the representations of the applicant dated 19.11.2001 and 26.12.2001 by a reasoned order

....3/-

3.

within a period of 2 months. Till then, the applicant
will not be disturbed from Agra and the order dated 17.10.2001
(Ann. A-1) in respect of the applicant is stayed.

4. There shall be no order as to costs.


Member-A

/pc/